

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**APPEAL NO. 36 OF 2016 &**  
**IA NO. 91 OF 2016**

**Dated: 2<sup>nd</sup> June, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Talwandi Sabo Power Ltd.**

**...Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s)	:	Mr. Amit Kapur Mr. Akshat Jain
Counsel for the Respondent(s)	:	Mr. Sakesh Kumar for R.1 Mr. Sandeep Raj Purohit for Mr. Anand K. Ganesan for R-2 Mr. Sakesh Kumar for R-2

**ORDER**

Learned Counsel for Respondent No. 2 filed the reply today. On 17.05.2016 learned Counsel for Respondent No. 2 sought ten days time to file reply. We directed that the reply be filed on or before 26.05.2016 after serving copy on the other side with direction that no further time will be granted to file reply. In the circumstances the reply ought to have been filed within the time granted by us. We do not appreciate this conduct of Respondent No. 2.

List the matter on **13.07.2016**. In the meantime, pleadings be completed on or before 04.07.2016.

**(I.J. Kapoor)**  
**Technical Member**  
 mk/jp

**(Justice Ranjana P. Desai)**  
**Chairperson**